

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 582 of 2010

[Arising out of Order-in-Original No. 49/2009 dated
30/12/2009 passed by the Commissioner of Central Excise
and Customs, Cochin.]

**M/s. QUEST LEARNING
SYSTEMS (PVT.) LTD**
II/627, VRINDAVAN, KUNDANNUR,
MARADU P.O. KOCHI.

Appellant(s)

VERSUS

**Commissioner Of Central
Tax & Central Excise, Cochin**
C.R. Buildings, I.S Press Road
Cochin – 682 018.
Kerala

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri H. Jayathirtha, Superintendent, Authorised Representative
for the Respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20300 / 2023

Date of Hearing: 11/04/2023

Date of Decision: 11/04/2023

Per : DR. D.M.MISRA

None appeared for the appellant. Appellants have submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge

Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **11/04/2023.**)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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